

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 12 DEC 1988

REVIEW APPLICATION NO. 110
IN APPLICATION NO. 459/88(F) 88
W.P. NO.

Applicant(s)

Shri H. Rudraswamy
To

V/s Respondent(s)
The DG, Dept of Posts, New Delhi & 7 Ors

1. Shri H. Rudraswamy
B-3, P & T Quarters
Chitradurga - 577 001
2. Shri M. Madhusudan
Advocate
128, Cubbonpet Main Road
Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDERS~~/~~ORDER~~ passed by this Tribunal in the above said ^{Review} application(s) on 28-11-88.

Agreed
K. M. R. 12-12-88
Encl : As above

Hole's
SECTION OFFICER
~~RECORDED~~
C/C (JUDICIAL)

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

Review Application No. 110 of 1988

Applicant

H. Rudraswamy

Advocate for Applicant

M. Madhusudan

Respondent

The DG, Dept of Posts, New Delhi & 7 Or

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
28.11.1988	<p><i>PH</i></p> <p>KSPVC/PSM</p>  <p>TRUE COPY</p>	<p>ORDER</p> <p>In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985, the applicant has sought for a review of the order made by a Division Bench of this Tribunal consisting of Hon'ble Shri L.H.B. Rego, Member (A) and Hon'ble Shri Ch. Ramakrishna Rao, M(J), dismissing his application No. 459/88.</p> <p>Shri M. Madhusudan, learned counsel for the applicant, contends that the order made by this Tribunal suffers from a patent error and justifies a review.</p> <p>We have perused the order and find that no error apparent from the record and, therefore, find no justification for review. We, therefore, reject this R.A. without notice to the respondents.</p>

[Signature]
SECTION OFFICER 12/12
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Sd/-
(K.S. RUDRASWAMY)
VICE CHAIRMAN
28.11.1988

Sd/-
(P. SRINIVASAN)
MEMBER (A)
28.11.88

Rej/2022
SOP
R/19
R/19
D. No. 2103/89 IVA

SUPREME COURT OF INDIA
NEW DELHI

Dated 11-7-89

From:

The Additional Registrar,
Supreme Court of India

To

The Registrar

Central Administrative Tribunal
at Bangalore

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 5067 of 1989
(Petition under Article 136 of the Constitution of India,
for Special Leave to Appeal to the Supreme Court from the
Judgment and Order dated 20-11-88 of the High Court
of Central Administrative Tribunal at Bangalore
in Review Appl. No. 110 of 1988

H. Radhakrishnan

.....Petitioner ..

Versus

The Director General Debt

.....RespondentS.

Sir,

of Posts and Ors

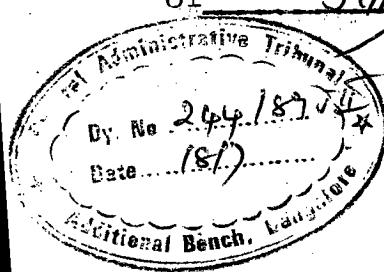
I am to inform you that the Petition above-mentioned
for Special Leave to Appeal to this Court was/were filed on
behalf of the Petitioner above-named from the Judgment/Order

of the Central Administrative Tribunal at Bangalore

noted above and that the same was/were dismissed/disposed of

by this Court on the 10th day

of July 1989.



Yours faithfully,

for ADDITIONAL REGISTRAR.